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20.9.1994.

One of the petitioner is present. Applicants' counsel is absent.

Shri. R. S. Shetty, Counsel for the Respondents.

Mr. Shetty submits that though the Arbitrators have given the award directing the Respondents to make the payment from 1982 onwards, subject to the concurrence by the Parliament, however, the parliament, considering the finance contingencies, has given the award from 11/11/1988, against which the petitioners filed a case in the Supreme Court, which has been dismissed.

The petitioner submits that they have filed a Review petition in the Supreme Court, which is pending consideration. In the circumstances, he seeks some more time.

Four weeks time is granted.

S.O. to 24/11/1994

M R Kolhatkar
(M. R. KOLHATKAR)
MEMBER (A)

B. S. Hegde
(B. S. HEGDE)
MEMBER (J)